COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 263 OF 2016 &
IA NO. 549 OF 2016 & IA NO. 1441 OF 2019

Dated : 23rd September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Ltd. .... Appellant(s)
Vs.
Gujarat Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s)	:	Mr. M.G. Ramachandran, Sr.Adv. Ms. Ranjitha Ramachandran Mr. Shubham Arya
Counsel for the Respondent(s)	:	Mr. C.K. Rai Mr. Sachin Dubey Mr. Sumit Panwar Mr. S.R. Pandey for R-1 Mr. Sanjay Sen, Sr. Adv. Mr. Ashish Jha for R-2

ORDER

Learned Senior Counsel, Mr. M.G. Ramachandran appearing for the Appellant submits that there is possibility of some consensus on certain doubts so far as required quantum of water (if released) and head is available vis.-a-vis. units of power generated. Therefore, both the parties can file joint memo giving details which is agreeable for both the parties.

List the matter on ***14.10.2019.***

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/mkj